

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.1676/Del/2019
Assessment Year : 2014-15**

**Ms. Madhu Bala Jain,
B-13, Swasthya Vihar,
Delhi – 110 092.
PAN : AAKPJ5832H.
(Appellant)**

**Vs. Income Tax Officer,
Ward-59(4), Vikas Bhawan,
New Delhi – 110 002.**

(Respondent)

Appellant by : Shri Akarsh Garg, Advocate.
Respondent by : Shri Jagdish Singh Dahiya,
Senior DR.

Date of hearing : **23.10.2020**
Date of pronouncement : **23.10.2020**

ORDER

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-19, New Delhi dated 10th January, 2019.

2. The learned counsel for the assessee, vide letter dated 19th October, 2020 received through email has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 23rd October, 2020.

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Sd/-
(JUSTICE P.P. BHATT)
PRESIDENT

VK.

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1. Appellant : **Ms. Madhu Bala Jain,**
B-13, Swasthya Vihar, Delhi – 110 092.
2. Respondent : **Income Tax Officer, Ward-59(4), Vikas Bhawan,**
New Delhi – 110 002.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar